

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

CP NO. 436/2003
OA NO. 646/2001

This the 6th day of April, 2004

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HON'BLE SH. V.K. MAJOTRA, VICE CHAIRMAN (A)
HON'BLE SH. KULDIP SINGH, MEMBER (J)

Mrs. Molly Kutty K.P.
Staff Nurse,
Indian Agricultural Research Institute,
Pusa, New Delhi.

(By Advocate: Sh. K.B.S.Rajan)

Versus

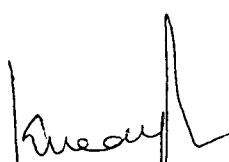
1. Dr. Mangle Rai,
Director General,
Indian Council of Agricultural Research
Krishi Bhawan, New Delhi.
2. Dr. S.Nagarajan,
Director, Indian Agricultural Research Institute,
Pusa, New Delhi.

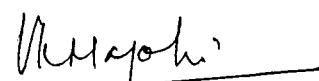
(By Advocate: Sh. V.K.Rao)

O R D E R (ORAL)

By Sh. V.K. Majotra, Vice Chairman (A)

Learned counsel for respondents stated at the Bar that while respondents have issued the orders in accordance with Tribunal's direction, only the arrears have to be paid to the applicant. He assured that arrears would be paid within a period of 10 days. In this backdrop CP is dropped. Notices to the respondents are discharged.


(KULDIP SINGH)
Member (J)


(V.K. MAJOTRA)
Vice Chairman (A)

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